

[Shri D.K. Naiyar]

further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Soloman Saring from Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER: The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Soloman Saring from Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

15.04 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

THIRTY-FIRST REPORT

SHRI D.L. BAITHA (Araria):
I beg to move:

"That this House do agree with the Thirty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1981."

MR. DEPUTY-SPEAKER: Dr. Subramaniam Swamy has tabled a

notice of amendment to the motion for adoption of the Thirty-first Report of the Committee on Private Members' Bills and Resolutions that the Report be referred back to the Committee for its failure to provide time for the Indian Telegraph (Amendment) Bill.

I may inform the House that the Thirty-first Report of the Committee relates only to allotment of time to Resolutions set down in today's List of Private Members' Business. The amendment is, therefore, not germane to the present motion for adoption of the Thirty-first Report.

So far as the question of providing time for discussion on Indian Telegraph (Amendment) Bill is concerned, I may mention that there are four such Bills out of which three Bills have already been placed by the Committee in category 'A' and allotted time for their discussion vide their 29th and 30th Reports. The fourth Bill which was introduced by Shri Bhogendra Jha on 27 November 1981 will be categorised and allotted time by the Committee at their next sitting to be held on 7th December, 1981.

The chances of any of these four Bills coming up for discussion in the House would depend upon the priority they gain at the next ballot of Bills to be held on 14 December, 1981. Therefore, the present amendment of Dr. Subramaniam Swamy is not in order.

DR. SUBRAMANIAM SWAMY:**

MR. DEPUTY-SPEAKER: This Will not go on record. The question is:

"That this House do agree with the Thirty-First Report of the Committee on Private

Members' Bills and Resolutions presented to the House on the 2nd December, 1981."

The motion was adopted.

15.06 hrs.

RESOLUTION RE: STEPS TO SET UP INDUSTRIAL PROJECTS UNDER CENTRAL SECTOR IN WEST BENGAL —Contd.

MR. DEPUTY SPEAKER :
 Now we shall take up further discussion of the following Resolution moved by Shri Chitta Basu on 11th September, 1981:—

"This House recommends that urgent steps be taken to set up certain industrial projects under the Central Sector like petrochemical complex at Haldia, as proposed by the Government of West Bengal, without further delay for the over-all development of that State."

Mr. Chitta Basu may now speak.

SHRI CHITTA BASU (Barasat):
 Sir, on the last occasion I merely read out the Resolution, but I do not like to read it again now only in order to save the time. But it is necessary for me to inform the House that the Resolution concerns the steps to set up certain industrial projects under the Central Sector in West Bengal. The thrust of the Resolution is that there should be more investment under the Central Sector in the State of West Bengal.

To begin with, I would like to make it clear that I have got no

parochial or narrow or only the interest which concerns the State of West Bengal alone, and I would implore upon you and the House that you should take this Resolution in that spirit, not in the spirit of acrimony, not in the spirit of accusing anybody, not in the spirit of raising certain issues which belong only to a certain State. As, a matter of fact, I would implore upon the Ministry of Industry to have a comprehensive view of the basic problem now being faced by the State of West Bengal. Sir, I speak with a sense of agony and this sense of agony is not only my agony, but my expression of the agonies of the entire population of my State of West Bengal. And naturally, West Bengal being an important unit in the entire North-Eastern region, this move is nothing but an expression of agonies of the entire population of the North-East region of our country.

Sir, as you know, the House is well aware of the fact that West Bengal which was a pioneer in the industrialisation at a certain stage of our development in the country as a whole is now in the deep morass of stagnation and there has been constant decline of industrial growth for some years. Naturally, this industrial stagnation and the decline has resulted in an explosive magnitude of unemployment and various other problems attendant thereupon. In order to drive home this particular point of industrial stagnation in West Bengal, I want to place before the House certain relevant facts.

Sir, as you know, during the Third Five Year Plan, 1961-65, the State of West Bengal recorded the highest growth rate in the country. These are all on record. But after the Third Plan, the process of stagnation and decline set in and unfortunately the Fourth Five Year Plan which followed could not take a sufficient or adequate steps to arrest